

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/00536/2016  
WITH  
MISC. APPLICATION NO. 291/00237/2016**

**DATE OF ORDER:** 27.07.2016

**CORAM**

**HON'BLE MR. SANJEEV KUMAR KAUSHIK, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Sadan Singh S/o Mohan Lal, aged about 55 years, R/o C/o G.L. Meena, Qtr No. 798-A, near Cooperative Bank, Kota Jn., WCR, at present employed on the post of JE (P-Way) (Erstwhile Sr. P. Way Supervisor) in the O/o SSE P Way (N), Kota Jn. WCR, Gr. C.

....Applicant

Mr. C.B. Sharma, counsel for applicant.

**VERSUS**

1. Union of India through General Manager, West Central Railway, Jabalpur (MP).
2. Divisional Railway Manager, WCR, Kota Division, Kota.
3. Shri Hari Om J, SSE (P Way), Chhabra Gugor Railway Station, WCR.

....Respondents

**ORDER**

**(Per MR. SANJEEV KUMAR KAUSHIK, JUDICIAL MEMBER)**

The present Original Application has been filed by the applicant impugning the letter dated 13<sup>th</sup> May, 2016 (Annex. A/1), which is an information provided under Right to Information Act. When we posed a question as to how this Court can quash a communication issued under Right to Information Act, learned counsel for the applicant stated that the applicant has already submitted a representation dated 14<sup>th</sup> September, 2015, which has not been decided by the respondents till date. Therefore, the learned counsel for the applicant made a statement at the bar that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation by passing a reasoned and speaking order in accordance with law.

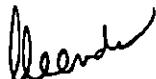
2. In view of the above, there is no need to issue formal notice to the respondents. No one is present on behalf of the Railways.

3. Considering the submissions of learned counsel for the applicant, we dispose of this Original Application at this stage by directing the competent authority amongst the respondents to take a view on the pending representation Annexure A/6 dated 14.09.2015 of the applicant by passing a speaking and reasoned order in accordance with law. Let this exercise be carried out by the respondents within a period of four months from the date of receipt of a copy of this order. The order so passed by the respondents be duly communicated to the applicant.

4. Needless to say that we have not expressed any opinion on the merits of the case.

5. In view of this order, the Misc. Application for condonaton of delay stands disposed of.

6. No order as to costs.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(SANJEEV KUMAR KAUSHIK)  
JUDICIAL MEMBER

kumawat